

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.3117**

**TO BE ANSWERED ON MARCH 12, 2020**

**PMAY IN KARNATAKA**

**NO. 3117. DR. UMESH G. JADHAV:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the details of number of houses built so far under the Pradhan Mantri Awas Yojana (PMAY) in the country including Karnataka along with the occupancy;**
- (b) the details of the criteria adopted to identify beneficiaries and eligible slum-dwellers under the scheme; and**
- (c) the details of the number of slums that have been developed and upgraded under the 'in-situ' Slum Redevelopment component of the scheme?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**(SHRI HARDEEP SINGH PURI)**

- (a) Under Pradhan Mantri Awas Yojana (Urban) (PMAY(U)), a total of 1,03,61,738 houses have been sanctioned in the country. Of the sanctioned houses, construction of 32,15,926 houses (including 1,65,384 houses in Karnataka) has been completed. As reported by the implementing States/UTs, 28,92,799 houses (including 1,43,804 in Karnataka) have been occupied so far by the identified beneficiaries.**
- (b) As per the scheme guidelines of PMAY (U), the beneficiary family comprises of husband, wife, unmarried sons and/or unmarried daughters. The beneficiary family should not own a pucca house either in his/her name or in the name of any member of his/her family in any part of India.**

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**Further, such family with pucca house (an all-weather dwelling unit) having built-up area less than 21 square meter (sqm) may be included for enhancement of existing dwelling units upto 30 sqm. Moreover, an adult earning member (irrespective of marital status) can be treated as a separate household / beneficiary provided that he/she does not own a pucca house in his/her name in any part of India and that in the case of a married couple, either of the spouses or both together in joint ownership will be eligible for a single house, subject to income eligibility of the household family under the scheme. The income eligibility for different categories of beneficiaries are as under:**

- a) Economically Weaker Section (EWS )- upto Rs. 3.00 lakh**
- b) Low Income Group (LIG)-from Rs. 3.00 lakh to Rs. 6.00 lakh**
- c) Middle Income Group-I (MIG-I) – from Rs. 6.00lakh to Rs. 12.00 lakh**
- d) Middle Income Group-II (MIG-II) –from Rs. 12.00 lakh to Rs. 18.00 lakh**

**Slums on Central Government land / State Govt. land/ULB land, private land should be taken up for “in-situ” redevelopment for providing houses to all eligible slum dwellers. Eligibility of the slum dwellers like cut-off dates etc. is to be decided by the concerned States/UTs.**

**(c)Under In-situ Slum Redevelopment (ISSR) Component of PMAY(U), 4,62,146 houses have been sanctioned in 1582 slums for their re-development. Of these, 2,33,445 houses have been grounded for construction and 10,047 houses have been reported completed.**

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